

RATIFIED MINUTES OF MEETING No.09/16 OF NORMS COMMITTEE-I (DES-I SECTION)SCHEDULED TO BE HELD ON 03.08.2015,BUT ACTUALLY HELD ON 04.08.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 09/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 scheduled on 03.08.2015 **was actually held on 04.08.2015** under the Chairmanship of Shri J.M. Gupta, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020/Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:8/13/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:15.09.2015
Decision: The Committee noted that firm's representative Shri Kapil Bajaj, Deputy Manager SCM				

attended the personal hearing held on 04.08.2015 and were explained about the errors in their information given to DES-I. NC also noted that the firm was asked to provide correct details regarding export/import items for consideration of their case. Case is deferred to 15.09.2015.

2	Case No.:2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:15.09.2015
Decision: The Committee noted that firm's reply dated 24.02.2015 along with Amendment Sheet dated 26.02.2015 has been sent to DHI on 25.03.2015. The firm has informed that the above AA has been obtained for deemed export, supply is to Rajasthan Rajya Vidyut Utpadan Nigam Limited (Sl.No.14). Case is deferred to 15.09.2015.				

3	Case No.:3/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:15.09.2015
Decision: The Committee noted that firm's reply dated 24.02.2015 along with Amendment Sheet dated 26.02.2015 has been sent to DHI on 25.03.2015. The firm has informed that the above AA has been obtained for deemed export, supply is to Rajasthan Rajya Vidyut Utpadan Nigam Limited (Sl.No.14). Case is deferred to 15.09.2015.				

4	Case No.:68/3/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:15.09.2015
Decision: The Committee noted that DHI has raised deficiency in the firm's application vide UO No.3(56)/14-TSW(B)/263 dated 15.07.2015 and decided to send it to the firm to furnish reply. Case is deferred to 15.09.2015.				

5	Case No.:44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:15.09.2015
Decision : The Committee noted that firm's reply dated 06.04.2015 has been sent to MSME on 21.04.2015 for comments. Case is deferred to 15.09.2015.				

6	Case No.:11/25/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	Defer Date:15.09.2015

Decision: The Committee noted that DHI has raised deficiency in the firm's application vide UO No.3(56)/14-TSW(B)/263 dated 15.07.2015 and decided to send it to the firm to furnish reply. Case is deferred to 15.09.2015.

7	Case No.:36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:15.09.2015
Decision: The committee noted that firm has not submitted complete reply to the deficiency letter sent to them on 01.06.2015 followed by reminder on 30.07.2015 and decided to send final reminder to the firm to expedite reply. Case is deferred to 15.09.2015.				

8	Case No.:12/3/80-ALC2/2014	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	
Decision: The committee decided to ratify the norms based upon the MSME U.O. Note No.30 (110)/14-ME dated 03.08.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

9	Case No.:1/25/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Rejected
	HQ File :01/80/050/00525/AM14/	RLA File :32/21/040/00177/AM14/	Lic.No/Date:3210072580 30.01.2014	
Decision: The committee noted that the firm has not replied to any of the deficiencies raised by DHI in their reply dated 07.04.2014 and therefore, decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

10	Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:15.09.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter				

with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.**

Case is deferred to 15.09.2015.

Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:15.09.2015
11 Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 15.09.2015.			

Case No.:46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:15.09.2015
12 Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their			

comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.**

Case is deferred to 15.09.2015.

13	Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:15.09.2015
Decision: The Committee noted that application of the firm has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

14	Case No.:51/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:15.09.2015
Decision: The Committee noted that firm's reply dated 24.07.2014 was sent to MSME on 11.08.2014 followed by reminder dated 01.05.2015 for comments. On the request of MSME representative a copy of the application again sent to them on 26.06.2015 to facilitate comments and NC decided to remind MSME to expedite comments. Case is deferred to 15.09.2015.				

15	Case No.:34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:15.09.2015
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 followed by another reminder on 30.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

16	Case No.:38/3/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410156079	Defer

:01/80/050/00049/AM15/	:04/24/040/00279/AM14/	11.03.2014	Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME) letter dated 11.06.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 15.09.2015.			

17	Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:15.09.2015
Decision: The Committee noted that earlier the firm's reply dated 22.07.2015 has been sent wrongly to MSME on 31.07.2015 for comments. As the case pertains to DIPP, NC decided to send the firm's reply to DIPP for comments. Case is deferred to 15.09.2015.				

18	Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:15.09.2015
Decision: The Committee noted that earlier the firm's reply dated 22.07.2015 has been sent wrongly to MSME on 31.07.2015 for comments. As the case pertains to DIPP, NC decided to send the firm's reply to DIPP for comments. Case is deferred to 15.09.2015.				

19	Case No.:76/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00701/AM15/	RLA File :09/24/040/00633/AM14/	Lic.No/Date:0910059682 28.03.2014	Defer Date:15.09.2015
Decision: The Committee noted that the application of the firm has been sent to DHI on 26.03.2015 for comments and decided to remind DHI to expedite comments. The firm has confirmed that the above mentioned AA has been obtained for deemed exports, supply is to DVC, Kolkata (at Sl.No.35). Case is deferred to 15.09.2015.				

20	Case No.:1/9/80-ALC2/2014	Party Name: NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00192/AM15/	RLA File :03/95/040/00052/AM15/	Lic.No/Date:0310779862 29.04.2014	Defer Date:01.09.2015
Decision: The Committee decided to call the representative of the firm for personal hearing to clarify import/export items in this case before the Norms Committee for ratification of norms on 01.09.2015. Case is deferred to 15.09.2015.				

21	Case No.:63/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
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HQ File :01/80/050/00688/AM15/	RLA File :05/23/040/00057/AM15/	Lic.No/Date:0510386184 09.05.2014	
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Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/21 dated 04.08.2015 as under:-

1. Net empty weight of 47310 Kg. may be specified with each export item at Sl.No. 1 & 2.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4 & 6.
3. Quantities of import items at Sl. No. 1 & 4 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.0414 Kgs/Kg. content in the export products as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as 1.0416 Kgs/Kg. content in the export products as claimed by the firm.
6. Quantity of import item at Sl. No. 5 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 11905 Kgs. inclusive of 17.6 % wastage after taking 20% recovery from scrap.
7. Quantity of import item at Sl.No. 6 may be allowed as 25716 Kgs (19136 Meters) inclusive of 2.06 % wastage.
8. Quantities of import items at Sl. No. 7 to 11 may be allowed as applied for i.e. 294 Kgs., 294 Kgs., 1000 Kgs., 1750 Kgs.. & 1750 Kgs. respectively.

RA may take further necessary action accordingly.

Case No.: 3/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Approved
HQ File :01/80/050/00003/AM16/	RLA File :05/23/040/00056/AM15/	Lic.No/Date:0510386183 09.05.2014	

Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/22 dated 04.08.2015 as under:-

1. Net empty weight of 47310 Kg. may be specified with each export item at Sl.No. 1 & 2.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4 & 6.
3. Quantities of import items at Sl. No. 1 & 4 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.0414 Kgs/Kg. content in the export products as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as 1.0416 Kgs/Kg. content in the export products as claimed by the firm.
6. Quantity of import item at Sl. No. 5 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 11905 Kgs. inclusive of 17.6 % wastage after taking 20% recovery from scrap.
7. Quantity of import item at Sl.No. 6 may be allowed as 25716 Kgs (19136 Meters) inclusive of 2.06 % wastage.
8. Quantities of import items at Sl. No. 7 to 11 may be allowed as applied for i.e. 294 Kgs., 294 Kgs., 1000 Kgs., 1750 Kgs.. & 1750 Kgs. respectively.

RA may take further necessary action accordingly

23	Case No.: 68/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm has already sent reply dated 17.12.2014 directly to the DEIT for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 followed by reminder on 30.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

24	Case No.: 22/12/80-ALC2/2014	Party Name: TAKRAF INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00271/AM15/	RLA File :04/24/040/00079/AM15/	Lic.No/Date:0410158938 07.07.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency raised by DHI dated 13.03.2015 sent to the firm on 20.03.2015 followed by reminder on 01.06.2015 and final reminder on 30.07.2015 and decided to wait for another 15 days to furnish reply. Case is deferred to 15.09.2015.				

25	Case No.: 5/12/80-ALC2/2014	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date:0410158979 15.07.2014	Defer Date:15.09.2015
Decision: The Committee noted that reply of the firm dated 04.04.15 has been sent to DEIT on 12.05.2015 followed by reminder on 13.07.2015 for comments and decided to await comments from DEIT. Case is deferred to 15.09.2015.				

26	Case No.: 59/12/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00308/AM15/	RLA File :31/83/040/00089/AM15/	Lic.No/Date:3110064601 24.07.2014	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No.3 (51)/14-TSW(B)/252 dated 03.07.2015 (Copy of the comments being sent to firm and RA).				
RA may take necessary action accordingly.				

27	Case No.: 34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:15.09.2015
Decision: The committee noted that the unit has submitted representations in various Advance				

Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.**

Case is deferred to 15.09.2015.

28	Case No.: 70/12/80-ALC2/2014	Party Name: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00319/AM15/	RLA File :11/24/040/00006/AM15/	Lic.No/Date:1110028052 31.07.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DHI) dated 10.06.2015 and decided to send reminder to the firm to expedite reply. Case is deferred to 15.09.2015.				

29	Case No.: 6/14/80-ALC2/2014	Party Name: HAMON RESEARCH COTTRELL INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00327/AM15/	RLA File :04/24/040/00118/AM15/	Lic.No/Date:0410159247 14.08.2014	
Decision : The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/29 dated 04.08.2015 as under:- 1. Net weight of export item may be specified as 697.028 MT. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 56. 3. Quantities of import items at Sl. No. 1 to 12 may be allowed as 1.05 Kgs/Kg. content in the export product. 4. Quantities of import items at Sl. No. 13 to 56 may be allowed as 1.02 Kgs/Kg. content in the export product. RA may take further necessary action accordingly.				

30	Case No.: 48/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00673/AM15/	RLA File :03/95/040/00395/AM15/	Lic.No/Date:0310788536 01.09.2014	

Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/30 dated 04.08.2015 as under:-

1. Net weight of each "Support and Lamination Assembly" may be specified as 30.85 gms.
2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 4643.73 Kgs. inclusive of 5% wastage.
3. Words " 0.345 mm thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 5943 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
4. Words " 0.335 mm thick" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 5136 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

31	Case No.:2/21/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00478/AM15/	RLA File :07/24/040/00201/AM15/	Lic.No/Date:0710106627 03.09.2014	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/31 dated 04.08.2015 as under:- 1. Net weight of export products at Sl. No. 1, 2, 3,4, 5 & 6 may be specified as 5250 Kgs., 9000 Kgs., 800 Kgs., 550 Kgs., 800 Kgs. & 1800 Kgs., respectively. 2. Import items from Sl. No. 1 to 72, 79 to 88, 90 to 96 & 98 to 161 may be allowed on net to net basis with accountability clause. 3. Import items at Sl. No. 73 to 78 & 89 may be allowed as 1 mtr./mtr. content in the export items as claimed by the firm. 4. Import item at Sl. No. 97 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.			

32	Case No.:1/18/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00432/AM15/	RLA File :02/24/040/00119/AM15/	Lic.No/Date:0210204921 05.09.2014	Defer Date:15.09.2015
	Decision: The committee noted that the firm's reply has been received and sent to MSME for comments on 03.08.2015. Case is deferred to 15.09.2015.			

33	Case No.:3/18/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00434/AM15/	RLA File :02/24/040/00117/AM15/	Lic.No/Date:0210204923 05.09.2014	Defer Date:15.09.2015
	Decision: The committee noted DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:-			

"Sl.No.3, 4,5,6,9 & 11 of Standard Deficiency Letter."
Case is deferred to 15.09.2015.

34	Case No.:47/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00672/AM15/	RLA File :03/95/040/00505/AM15/	Lic.No/Date:0310789410 18.09.2014	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/34 dated 04.08.2015 as under:- 1. Words " 0.345 mm thick" may be suffixed with the description of import item at and its quantity may be allowed as 7727.4 Kgs. as 2.43 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scrap. RA may take further necessary action accordingly.			

35	Case No.:49/24/80-ALC2/2014	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00594/AM15/	RLA File :17/24/040/00085/AM15/	Lic.No/Date:1710005948 22.10.2014	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/35 dated 04.08.2015 as under:- 1. Words "L= 422.5 mm" may be suffixed with the description of export item at Sl. No. 1. 2. Words "L= 332.5 mm" may be suffixed with the description of export item at Sl. No. 2. 3. Words "L= 472.5 mm" may be suffixed with the description of export item at Sl. No. 3. 4. Words "L= 372.5 mm" may be suffixed with the description of export item at Sl. No. 4. 5. Words "L= 372.5 mm" may be suffixed with the description of export item at Sl. No. 5. 6. Import items from Sl. No. 1 to 3 & 5 to 9 may be allowed on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 20 Kgs. RA may take further necessary action accordingly.			

36	Case No.:32/24/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00577/AM15/	RLA File :31/83/040/00170/AM15/	Lic.No/Date:3110065010 27.10.2014	
	Decision: The committee decided to ratify the norms based upon the C&PC OM No.46011/42/2014-PC-II dated 23.07.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

37	Case No.:1/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80- ALC2/2015	Status: Deferred
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		03.08.2015	
HQ File :01/80/050/00477/AM15/	RLA File :05/23/040/00331/AM15/	Lic.No/Date:0510391810 29.10.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.07.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 15.09.2015.			

38	Case No.:50/24/80-ALC2/2014	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00595/AM15/	RLA File :17/24/040/00116/AM15/	Lic.No/Date:1710005962 03.11.2014	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/38 dated 04.08.2015 as under:- 1. Import items from Sl. No. 1 to 7 & 9 may be allowed on net to net basis with accountability clause. 2. Words "40 mm diameter" may be suffixed with the description of import item at Sl. No. 8. 3. Quantity of import item at Sl. No. 8 may be allowed as 1373.9 Kgs.(119.68 Meters) inclusive of 2 % wastage. 4. Quantity of import item at Sl. No. 10 may be allowed as 29.88 Kgs.(2.772 Meters) inclusive of 2 % wastage. RA may take further necessary action accordingly.			

39	Case No.:20/24/80-ALC2/2014	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00565/AM15/	RLA File :31/83/040/00173/AM15/	Lic.No/Date:3110065031 05.11.2014	Defer Date:15.09.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 12.05.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 15.09.2015			

40	Case No.:1/3/80-ALC2/2015	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Closed
	HQ File :01/80/050/00001/AM16/	RLA File :03/94/040/00700/AM15/	Lic.No/Date:0310790786 05.11.2014	
	Decision: The Committee noted that the firm has informed vide letter dated 29.06.2015 that they have obtained the above mentioned AA on repeat basis from RA, Mumbai and decided to close the case. RA may take further necessary action accordingly.			

41	Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX	Meet No/Date:9/80-ALC2/2015	Status: Deferred
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	ENERGY SOLUTIONS PVT. LTD	03.08.2015	
HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:15.09.2015
Decision: The Committee noted that DHI has raised deficiency in the firm's application vide UO No.3 (43)/2015/TSW (B) dated 16.03.2015 and decided to send it to the firm to furnish reply. Case is deferred to 15.09.2015.			

Case No.:22/24/80-ALC2/2014	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
HQ File :01/80/050/00567/AM15/	RLA File :05/24/040/00350/AM15/	Lic.No/Date:0510391912 11.11.2014	
Decision : The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/42 dated 04.08.2015 as under:- 1. Net weights of export items at Sl. No. 1 & 2 may be specified as 134.64 MT & 460.3 MT respectively.: 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 7. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. 4. Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 1 as per SION C-1175. 5. Quantity of import item at Sl. No. 3 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1. 6. Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. 7. Quantity of import item at Sl. No. 5 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 2 as per SION C-1175. 8. Quantity of import item at Sl. No. 6 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 2. 9. Quantity of import item at Sl. No. 7 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 2. RA may take further necessary action accordingly.			

Case No.:45/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
HQ File :01/80/050/00670/AM15/	RLA File :03/95/040/00680/AM15/	Lic.No/Date:0310791364 25.11.2014	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/43 dated 04.08.2015 as under:- 1. Net weight of each "Support and Lamination Assembly" may be specified as 29.60 gms. 2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 9450 Kgs. inclusive of 5% wastage. 3. Words " 0.345 mm thick" may be suffixed with the description of import item at Sl. No. 2			

- and its quantity may be allowed as 8736 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
4. Words " 0.335 mm thick" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 7247 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

44	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:15.09.2015
Decision: The Committee noted that a reminder has been issued to RA, Bangalore on 30.01.2015 followed by E-mail on 17.02.2015 and reminders on 05.03.15, 30.03.2015,01.05.2015, by e-mail dated 12.05.2015 and on 12.06.2015 to send hard copy of the application of the firm. NC decided to issue another reminder to RA for sending hard copy of the application of the firm to DGFT HQ for ratification of norms. Case is deferred to 15.09.2015.				

45	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:15.09.2015
Decision : The Committee noted that DHI has raised deficiency in the firm's application vide UO No.3 (24)/15-TSW(B)/250 dated 07.07.2015 and decided to send it to the firm to furnish reply. Case is deferred 15.09.2015.				

46	Case No.:36/24/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00581/AM15/	RLA File :05/23/040/00412/AM15/	Lic.No/Date:0510392369 10.12.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to the firm on 07.04.2015 followed by reminder on 05.06.2015 and final reminder on 13.07.2015 and decided to await another 15 days for reply. Case is deferred to 15.09.2015.				

47	Case No.:33/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00578/AM15/	RLA File :05/23/040/00414/AM15/	Lic.No/Date:0510392385 11.12.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency raised by MSME vide ID Note dated 12.05.2015 followed by reminder on 13.07.2015 and decided to issue final reminder to				

the firm to furnish reply. Case is deferred to 15.09.2015.

48	Case No.: 34/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00579/AM15/	RLA File :05/23/040/00415/AM15/	Lic.No/Date: 0510392386 11.12.2014	Defer Date: 15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency raised by MSME vide ID Note dated 12.05.2015 followed by reminder on 13.07.2015 and decided to issue final reminder to the firm to furnish reply. Case is deferred to 15.09.2015.				

49	Case No.: 40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date: 0510392393 12.12.2014	Defer Date: 15.09.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and DO letter dated 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

50	Case No.: 41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date: 0510392394 12.12.2014	Defer Date: 15.09.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and DO letter dated 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

51	Case No.: 42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date: 0510392395 12.12.2014	Defer Date: 15.09.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and DO letter dated 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

52	Case No.: 52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date: 0510392401 12.12.2014	Defer Date: 15.09.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 13.02.2015 followed by reminder on 18.05.2015 and DO letter dated 23.07.2015 to expedite comments.				

Case is deferred to 15.09.2015.

53	Case No.: 5/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00550/AM15/	RLA File :08/24/040/00334/AM15/	Lic.No/Date:0810134052 15.12.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to them directly on 01.06.2015 followed by DGFT reminder dated 13.07.2015 to furnish reply and decided to issue reminder to the firm to expedite reply. Case is deferred to 15.09.2015.				

54	Case No.: 6/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00551/AM15/	RLA File :08/24/040/00335/AM15/	Lic.No/Date:0810134053 15.12.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to them directly on 01.06.2015 followed by DGFT reminder dated 13.07.2015 to furnish reply and decided to issue reminder to the firm to expedite reply. Case is deferred to 15.09.2015.				

55	Case No.: 35/24/80-ALC2/2014	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00580/AM15/	RLA File :05/23/040/00428/AM15/	Lic.No/Date:0510392444 16.12.2014	
Decision: The committee decided to ratify the norms based upon the MSME (Chemical) OM No.23 (6)/2015-Chem. dated 14.07.2015 (copy of the comments being sent to the firm & RA).				
RA may take further necessary action accordingly.				

56	Case No.: 43/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00043/AM16/	RLA File :56/24/040/00051/AM15/	Lic.No/Date:5610004495 16.12.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them 30.07.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 15.09.2015.				

57	Case No.: 31/24/80-ALC2/2014	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00576/AM15/	RLA File :06/24/040/00026/AM15/	Lic.No/Date:0610038012 17.12.2014	Defer Date:15.09.2015
Decision: The Committee noted that application of the firm has been sent to C&PC for comments on				

11.02.2015 followed by reminders on 18.05.2015, 05.06.2015 and D.O. letter from Chairman to Joint Secretary, C&PC on 23.07.2015 to expedite comments.
Case is deferred to 15.09.2015.

58	Case No.: 55/24/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00600/AM15/	RLA File :32/21/040/00110/AM15/	Lic.No/Date:3210077370 18.12.2014	Defer Date:15.09.2015
Decision: The Committee noted that application of the firm has been sent to DEIT on 05.06.2015 and also on 23.07.2015 for comments. Case is deferred to 15.09.2015.				

59	Case No.: 37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite reply. Case is deferred to 15.09.2015.				

60	Case No.: 38/24/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:15.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite reply. Case is deferred to 15.09.2015.				

61	Case No.: 39/27/80-ALC2/2014	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00664/AM15/	RLA File :03/94/040/00707/AM15/	Lic.No/Date:0310792198 19.12.2014	Defer Date:15.09.2015
Decision: The Committee decided to call the representative of the firm for personal hearing in the next meeting to be held on 15.09.2015 to clarify import/export items in this case before the Norms Committee for ratification of norms. Case is deferred to 15.09.2015.				

62	Case No.: 46/27/80-ALC2/2014	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00671/AM15/	RLA File :03/95/040/00766/AM15/	Lic.No/Date:0310792307 23.12.2014	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-				

TSW/62 dated 04.08.2015 as under:-

1. Words " 0.8 mm thick" may be suffixed with the description of import item and its quantity may be allowed as 2970 Kgs. as 1.63 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

63	Case No.: 43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date: 0510392573 24.12.2014	Defer Date: 15.09.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 11.02.2015 followed by reminder dated 18.05.2015 and D.O. letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

64	Case No.: 44/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00044/AM16/	RLA File :56/24/040/00052/AM15/	Lic.No/Date: 5610004504 24.12.2014	Defer Date: 15.09.2015
Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to them on 31.07.2015 and decided to send reminder to firm to expedite reply. Case is deferred to 15.09.2015				

65	Case No.: 70/3/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00070/AM16/	RLA File :03/95/040/00804/AM15/	Lic.No/Date: 0310792341 24.12.2014	Defer Date: 15.09.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015 and D.O. letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

66	Case No.: 2/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00547/AM15/	RLA File :05/23/040/00444/AM15/	Lic.No/Date: 0510392592 26.12.2014	Defer Date: 15.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 11.02.2015 for examination and comments and again on 26.06.2015 for comments. Case is deferred to 15.09.2015.				

67	Case No.: 39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 9/80-ALC2/2015 03.08.2015	Status: Deferred
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	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:15.09.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite reply. Case is deferred to 15.09.2015.			
	Case No.: 67/3/80-ALC2/2015	Party Name :PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
68	HQ File :01/80/050/00067/AM16/	RLA File :17/24/040/00167/AM15/	Lic.No/Date:1710006014 30.12.2014	Defer Date:15.09.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 14.07.2015 and decided to send reminder to the firm to furnish reply, Case is deferred to 15.09.2015.			
	Case No.: 34/27/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
69	HQ File :01/80/050/00659/AM15/	RLA File :07/24/040/00355/AM15/	Lic.No/Date:0710107320 31.12.2014	Defer Date:15.09.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 25.03.2015 followed by reminder on 05.06.2015 to furnish reply and decided to remind MSME again to expedite comments. Case is deferred to 15.09.2015.			
	Case No.: 12/24/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
70	HQ File :01/80/050/00557/AM15/	RLA File :04/24/040/00235/AM15/	Lic.No/Date:0410159951 01.01.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent directly to them on 30.07.2015 and decided to issue reminder to the firm to expedite comments. Case is deferred to 15.09.2015.			
	Case No.: 4/27/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
71	HQ File :01/80/050/00629/AM15/	RLA File :08/24/040/00366/AM15/	Lic.No/Date:0810134190 01.01.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent directly to them on 16.06.2015 and decided to issue reminder to the firm to expedite comments. Case is deferred to 15.09.2015.			
	Case No.: 4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
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HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 13.02.2015 followed by reminder dated 18.05.2015 and D.O. letter from Chairman, NC-I to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.			

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Case No.:23/27/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Approved
HQ File :01/80/050/00648/AM15/	RLA File :07/24/040/00360/AM15/	Lic.No/Date:0710107366 06.01.2015	

Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/73 dated 04.08.2015 as under:-

1. Net weight of export products at Sl. No. 1, 2, 3, 4 & 5 may be specified as 1800 Kgs., 4000 Kgs., 800 Kgs., 1500 Kgs. & 1100 Kgs., respectively.
2. UOM of import item at Sl. No. 5 may be corrected as "Number"
3. Import items from Sl. No. 1 to 5 & 12 to 92 may be allowed on net to net basis with accountability clause.
4. Import items at Sl. No. 6 to 11 may be allowed as 1 mtr./mtr. content in the export items as claimed by the firm.

RA may take further necessary action accordingly.

Case No.: 42/3/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Approved
HQ File :01/80/050/00042/AM16/	RLA File :05/23/040/00452/AM15/	Lic.No/Date:0510392693 06.01.2015	

Decision : The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/74 dated 04.08.2015 as under:-

1. Net fabricated weight of 286 MT. may be specified with each export item at Sl. No. 1 & 2.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 63840 Kgs. as 1.05 Kgs/Kg content in the export products as claimed by the firm.
5. Import items at Sl. No. 3 to 5 may be deleted as these items are not required.
6. Import items at Sl. No. 6 to 10 may be deleted as calculations for weld overlay not submitted and weight of overlay also not included in weight of export items.
7. Quantities of import items at Sl. No. 11 to 14 may be allowed as applied for i.e. 80 Kgs., 9800 Kgs., 1300 Kgs. & 1300 Kgs. respectively.

RA may take further necessary action accordingly.

75	Case No.: 38/3/80-ALC2/2015	Party Name: YORK	Meet No/Date:9/80-	Status:
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		TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	ALC2/2015 03.08.2015	Deferred
	HQ File :01/80/050/00038/AM16/	RLA File :31/83/040/00216/AM15/	Lic.No/Date:3110065171 07.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 20.05.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

	Case No.:12/27/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
76	HQ File :01/80/050/00637/AM15/	RLA File :09/24/040/00542/AM15/	Lic.No/Date:0910061508 08.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm's reply dated 14.06.2015 has been has been sent to DHI on 26.06.2015 and decided to remind DHI to expedite comments. Case is deferred to 15.09.2015.				

	Case No.:42/27/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
77	HQ File :01/80/050/00667/AM15/	RLA File :03/94/040/00927/AM15/	Lic.No/Date:0310792675 08.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm's reply dated 24.06.2015 has been has been sent to DIPP on 13.07.2015 and decided to remind DIPP to expedite comments. Case is deferred to 15.09.2015				

	Case No.:66/3/80-ALC2/2015	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
78	HQ File :01/80/050/00066/AM16/	RLA File :17/24/040/00178/AM15/	Lic.No/Date:1710006020 08.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 14.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

	Case No.:35/27/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
79	HQ File :01/80/050/00660/AM15/	RLA File :02/24/040/00196/AM15/	Lic.No/Date:0210205434 09.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm's reply has been received and sent to MSME for comments on 03.08.2015. Case is deferred to 15.09.2015.				

	Case No.:10/24/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
80	HQ File	RLA File	Lic.No/Date:0410160020	Defer

:01/80/050/00555/AM15/	:04/24/040/00258/AM15/	13.01.2015	Date:15.09.2015
Decision : The committee noted that the DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- "Sl.No.5, 6, 9 & 11 of Standard Deficiency Letter (Export Product wise)." Case is deferred to 15.09.2015.			

81	Case No.:71/3/80-ALC2/2015	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00071/AM16/	RLA File :03/94/040/00954/AM15/	Lic.No/Date:0310792873 13.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

82	Case No.:3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:15.09.2015
Decision: The committee noted that firm's application has been sent to C&PC on 13.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC to expedite comments. Case is deferred to 15.09.2015.				

83	Case No.:75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date:0510392875 15.01.2015	Defer Date:15.09.2015
Decision: The committee noted that firm's application has been sent to C&PC on 13.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC to expedite comments. Case is deferred to 15.09.2015.				

84	Case No.:2/3/80-ALC2/2015	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00002/AM16/	RLA File :05/23/040/00225/AM15/	Lic.No/Date:0510392836 15.01.2015	Defer Date:15.09.2015
Decision: The committee noted that firm's reply dated 24.07.2015 has been sent to DIPP on 31.07.2015 for comments. Case is deferred to 15.09.2015.				

85	Case No.:5/27/80-ALC2/2014	Party Name: H L E ENGINEERS PVT LTD,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:5210041399	Defer

:01/80/050/00630/AM15/	:52/24/040/00059/AM15/	16.01.2015	Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 01.05.2015 followed by reminder on 13.07.2015 and decided to send final reminder to firm to furnish reply. Case is deferred to 15.09.2015.			

Case No.:27/27/80-ALC2/2014	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
86 HQ File :01/80/050/00652/AM15/	RLA File :31/83/040/00230/AM15/	Lic.No/Date:3110065210 16.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 06.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.			

Case No.:11/9/80-ALC2/2015	Party Name: STYL RITE OPTICAL INDUSTRIES	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
87 HQ File :01/80/050/00196/AM16/	RLA File :03/95/040/00752/AM15/	Lic.No/Date:0310792991 16.01.2015	Defer Date:15.09.2015
Decision: The committee noted that firm's application has been sent to C&PC on 31.07.2015 for comments. Case is deferred to 15.09.2015.			

Case No.:50/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
88 HQ File :01/80/050/00675/AM15/	RLA File :05/23/040/00485/AM15/	Lic.No/Date:0510392924 19.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.			

Case No.:51/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
89 HQ File :01/80/050/00676/AM15/	RLA File :05/23/040/00484/AM15/	Lic.No/Date:0510392923 19.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.			

Case No.:25/27/80-ALC2/2014	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
90 HQ File :01/80/050/00650/AM15/	RLA File :07/24/040/00364/AM15/	Lic.No/Date:0710107478 20.01.2015	Defer Date:15.09.2015

Decision: The committee noted that firm's application has been sent to MSME on 17.04.2015 followed by reminder on 30.7.2015 and decided to remind MSME to expedite comments. Case is deferred to 15.09.2015.

91	Case No.:38/27/80-ALC2/2014	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00663/AM15/	RLA File :03/94/040/00942/AM15/	Lic.No/Date:0310793102 20.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 01.05.2015 followed by reminder on 13.07.2015 and decided to send final reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

92	Case No.:40/27/80-ALC2/2014	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00665/AM15/	RLA File :03/94/040/00972/AM15/	Lic.No/Date:0310793108 20.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

93	Case No.:74/27/80-ALC2/2014	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00699/AM15/	RLA File :05/24/040/00497/AM15/	Lic.No/Date:0510392948 21.01.2015	Defer Date:15.09.2015
Decision: The committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 30.7.2015 and decided to remind MSME to expedite comments. Case is deferred to 15.09.2015.				

94	Case No.:8/27/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00633/AM15/	RLA File :22/24/040/00096/AM15/	Lic.No/Date:2210015179 27.01.2015	Defer Date:15.09.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

95	Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:1710006043	Defer

:01/80/050/00634/AM15/	:17/24/040/00180/AM15/	30.01.2015	Date:15.09.2015
Decision: The committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 31.7.2015 and decided to remind MSME to expedite comments. Case is deferred to 15.09.2015.			

96	Case No.: 7/27/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00632/AM15/	RLA File :07/24/040/00385/AM15/	Lic.No/Date:0710107542 02.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm's reply dated 23.05.2015 has been sent to DHI on 30.06.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 15.09.2015.				

97	Case No.: 7/3/80-ALC2/2015	Party Name: FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00007/AM16/	RLA File :31/83/040/00236/AM15/	Lic.No/Date:3110065242 02.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter to the firm on 13.07.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 15.09.2015.				

98	Case No.: 14/27/80-ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00639/AM15/	RLA File :52/24/040/00062/AM15/	Lic.No/Date:5210041417 03.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm's reply has been received and is being sent to DIPP for examination and comments. Case is deferred to 15.09.2015.				

99	Case No.: 55/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00680/AM15/	RLA File :05/23/040/00497/AM15/	Lic.No/Date:0510393088 04.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.07.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 15.09.2015.				

100	Case No.: 53/27/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Closed
	HQ File :01/80/050/00678/AM15/	RLA File :05/23/040/00496/AM15/	Lic.No/Date:0510393098 05.02.2015	

Decision: The Committee noted that the firm has surrendered the above mentioned AA to the RA as it has not been utilized by them and decided to close the case.
RA may take further action accordingly.

101	Case No.: 15/3/80-ALC2/2015	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00015/AM16/	RLA File :04/24/040/00271/AM15/	Lic.No/Date:0410160110 05.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 03.06.2015) letter sent to them on 10.06.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 15.09.2015.			

102	Case No.: 39/3/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00039/AM16/	RLA File :31/83/040/00232/AM15/	Lic.No/Date:3110065257 05.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 30.07.2015 for comments. Case is deferred to 15.09.2015.			

103	Case No.: 41/3/80-ALC2/2015	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00041/AM16/	RLA File :05/24/040/00523/AM15/	Lic.No/Date:0510393093 05.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 22.06.2015 sent directly to them and decided to issue reminder to the firm to furnish reply. Case is deferred to 15.09.2015.			

104	Case No.: 60/3/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00060/AM16/	RLA File :03/95/040/00908/AM15/	Lic.No/Date:0310793628 05.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 14.07.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 15.09.2015.			

105	Case No.: 18/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00643/AM15/	RLA File :07/24/040/00397/AM15/	Lic.No/Date:0710107595 11.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that MSME has raised deficiency in the firm's application vide UO			

No.30 (47)/15-ME dated 15.06.2015 and decided to send it to the firm to furnish reply. Case is deferred to 15.09.2015.

106	Case No.:49/3/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00049/AM16/	RLA File :03/94/040/01007/AM15/	Lic.No/Date:0310793794 11.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to DEIT on 08.05.2015 followed by reminder on 13.07.2015 for comments and decided to remind DEIT again for comments. Case is deferred to 15.09.2015.				

107	Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them 30.07.2015 and decided to remind the firm to furnish reply. Case is deferred to 15.09.2015.				

108	Case No.:58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and D.O. letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

109	Case No.:72/27/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00697/AM15/	RLA File :05/24/040/00547/AM15/	Lic.No/Date:0510393194 13.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 12.05.2015 followed by reminder dated 30.07.2015 and decided to issue final reminder to the firm to expedite reply.				

110	Case No.:66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:15.09.2015

Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.**

Case is deferred to 15.09.2015.

111	Case No.:68/3/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00068/AM16/	RLA File :03/95/040/00973/AM15/	Lic.No/Date:0310793894 16.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 for comments followed by reminder through DO letter dated 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.			

112	Case No.:47/3/80-ALC2/2015	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00047/AM16/	RLA File :07/24/040/00413/AM15/	Lic.No/Date:0710107644 18.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for examination and comments followed by reminder on 13.07.2015 to expedite comments. Case is deferred to 15.09.2015.			

113	Case No.:58/3/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00058/AM16/	RLA File :03/95/040/00955/AM15/	Lic.No/Date:0310793938 18.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 05.06.2015 followed by reminder dated 30.07.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred to 15.09.2015.			

114	Case No.:19/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00644/AM15/	RLA File :07/24/040/00400/AM15/	Lic.No/Date:0710107651 19.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that DEIT vide its letter No.17 (18)/2015-IPHW dated 13.07.2015 has raised deficiency in the firm's application and sent it directly to firm to furnish reply. Case is deferred to 15.09.2015.				

115	Case No.:20/27/80-ALC2/2014	Party Name: GAD AEROSPACE PVT LTD	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00645/AM15/	RLA File :07/24/040/00382/AM15/	Lic.No/Date:0710107661 19.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.03.2015 followed by reminder on 05.06.2015 for examination and comments. The Committee further noted that MSME has asked the firm to submit calculations directly to MSME to consider the case. Case is deferred to 15.09.2015.				

116	Case No.:32/27/80-ALC2/2014	Party Name: PMC WINSTAR HYDRAULICS PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00657/AM15/	RLA File :07/24/040/00417/AM15/	Lic.No/Date:0710107668 19.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 05.06.2015 for examination and comments and decided to remind MSME again to expedite comments. Case is deferred to 15.09.2015.				

117	Case No.:52/3/80-ALC2/2015	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00052/AM16/	RLA File :03/94/040/00960/AM15/	Lic.No/Date:0310793978 19.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to DEIT on 13.07.2015 for comments. Case is deferred to 15.09.2015				

118	Case No.:62/27/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00687/AM15/	RLA File :05/23/040/00522/AM15/	Lic.No/Date:0510393309 20.02.2015	Defer Date:15.09.2015
Decision: The Committee noted that DHI has informed that the firm had to reply about Export product details and decided to remind firm to expedite their reply. Case is deferred to 15.09.2015.				

119	Case No.:16/27/80-ALC2/2014	Party Name: FREEDOM	Meet No/Date:9/80-	Status:
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		OPHTHALMIC PRIVATE LIMITED,	ALC2/2015 03.08.2015	Deferred
	HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that firm's application has been sent on C&PC on 23.03.2015 followed by reminder on 05.06.2015 and DO letter on 23.07.2015 to C&PC to expedite comments. Case is deferred to 15.09.2015.			

120	Case No.: 28/27/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00653/AM15/	RLA File :04/24/040/00283/AM15/	Lic.No/Date:0410160191 24.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 05.06.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 15.09.2015.			

	Case No.: 57/3/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00057/AM16/	RLA File :03/95/040/00977/AM15/	Lic.No/Date:0310794107 24.02.2015	
121	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/90/2015-TSW/121 dated 04.08.2015 as under:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0310791364 dated 25.11.2014:			
	1. Net weight of each "Support and Lamination Assembly" may be specified as 29.60 gms. 2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 9450 Kgs. inclusive of 5% wastage. 3. Words " 0.345 mm thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 8736 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. 4. Words " 0.335 mm thick" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 7247 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.			
	RA may take further necessary action accordingly.			

	Case No.: 17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
122	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:15.09.2015
	Decision: The Committee noted that MSME has raised deficiency in the firm's application vide UO No.30 (81)/15-ME dated 03.08.2015 and decided to send it to the firm to furnish reply. Case is deferred to 15.09.2015			

123	Case No.: 68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to DHI on 25.03.2015 followed by reminder on 05.06.2015 for examination and comments. Case is deferred to 03.08.2015.				

124	Case No.: 54/3/80-ALC2/2015	Party Name: ENESTEE ENGINEERING LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00054/AM16/	RLA File :50/24/040/00020/AM15/	Lic.No/Date:5010002186 05.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm has not replied to the deficiency (raised by DHI) letter dated 29.05.2015 sent to them on 10.06.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 15.09.2015.				

125	Case No.: 10/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00195/AM16/	RLA File :07/24/040/00442/AM15/	Lic.No/Date:0710107755 05.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 31.07.2015 for examination and comments. Case is deferred to 15.09.2015.				

126	Case No.: 31/3/80-ALC2/2015	Party Name: MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00031/AM16/	RLA File :31/83/040/00248/AM15/	Lic.No/Date:3110065309 09.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 for followed by reminder on 30.7.2015 for comments. Case is deferred to 15.09.2015.				

127	Case No.: 14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that DHI representative has informed that this case is to be ratified as per sub-committee report. However, DGHC certificate has not been furnished by the firm and EPCG clarification has also been sought from the firm on 08.05.2015. Case is deferred to 15.09.2015.				

128	Case No.: 55/3/80-ALC2/2015	Party Name: GOA	Meet No/Date:9/80-	Status:
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		THERMOSTATIC INSTRUMENTS PVT. LTD.,	ALC2/2015 03.08.2015	Deferred
	HQ File :01/80/050/00055/AM16/	RLA File :17/24/040/00204/AM15/	Lic.No/Date:1710006064 11.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

	Case No.:2/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
129	HQ File :01/80/050/00627/AM15/	RLA File :61/24/040/00087/AM15/	Lic.No/Date:6110001280 12.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to DHI on 25.03.2015 followed by reminder on 05.06.2015 for examination and comments and decided to await comments. Case is deferred to 15.09.2015.				

	Case No.:50/3/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
130	HQ File :01/80/050/00050/AM16/	RLA File :17/24/040/00203/AM15/	Lic.No/Date:1710006066 12.03.2015	
Decision: The committee decided to ratify the norms based upon the DOT ID Note No.15-07/2014-IP dated 21.07.2015 (Copy of the comments being sent to firm and RA).				
RA may take necessary action accordingly.				

	Case No.:7/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
131	HQ File :01/80/050/00192/AM16/	RLA File :07/24/040/00452/AM15/	Lic.No/Date:0710107791 12.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 31.07.2015 for examination and comments and decided to await comments. Case is deferred to 15.09.2015.				

	Case No.:36/3/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
132	HQ File :01/80/050/00036/AM16/	RLA File :31/83/040/00256/AM15/	Lic.No/Date:3110065330 13.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

133	Case No.:69/3/80-ALC2/2015	Party Name:SONDEX HEAT	Meet No/Date:9/80-	Status:
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	EXCHANGERS INDIA PVT.LTD	ALC2/2015 03.08.2015	Deferred
HQ File :01/80/050/00069/AM16/	RLA File :34/24/040/00331/AM15/	Lic.No/Date:3410041051 16.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 30.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.			

134	Case No.:13/3/80-ALC2/2015	Party Name: INDIA AUTOMOTIVES	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00013/AM16/	RLA File :05/23/040/00571/AM15/	Lic.No/Date:0510393605 17.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 18.5.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

135	Case No.:29/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00029/AM16/	RLA File :04/24/040/00317/AM15/	Lic.No/Date:0410160288 17.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 08.05.2015 followed by reminder on 30.07.2015 for comments and decided to await comments. Case is deferred to 15.09.2015.				

136	Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder dated 18.05.2015 and D.O. letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments. Case is deferred to 15.09.2015.				

137	Case No.:30/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00030/AM16/	RLA File :04/24/040/00326/AM15/	Lic.No/Date:0410160325 20.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 08.05.2015 followed by reminder on 30.07.2015 for comments and decided to await comments. Case is deferred to 15.09.2015.				

138	Case No.:17/3/80-ALC2/2015	Party Name: BOTIL OIL	Meet No/Date:9/80-	Status:
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	TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	ALC2/2015 03.08.2015	Deferred
HQ File :01/80/050/00017/AM16/	RLA File :05/23/040/00579/AM15/	Lic.No/Date:0510393722 24.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that DHI has recommended for fixation of norms in this case as per Sub-committee report. However, NC decided to defer the case for further deliberation on the matter. The firm has confirmed that the above mentioned AA has been obtained for physical exports, supply is to Dubai. Case is deferred to 15.09.2015.			

139	Case No.:18/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00018/AM16/	RLA File :05/23/040/00577/AM15/	Lic.No/Date:0510393706 24.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 08.06.2015 followed by reminder on 13.07.2015 and decided to send final reminder to firm to furnish reply. Case is deferred to 15.09.2015.				

140	Case No.:20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder dated 18.05.2015 to expedite comments. Case is deferred to 15.09.2015.				

141	Case No.:56/3/80-ALC2/2015	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00056/AM16/	RLA File :17/24/040/00214/AM15/	Lic.No/Date:1710006077 24.03.2015	
Decision: The committee decided to ratify the norms based upon the DOT ID Note No.15-07/2014-IP dated 21.07.2015 (Copy of the comments being sent to firm and RA).				
RA may take necessary action accordingly.				

142	Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 31.07.2015 for comments and decided to await comments. Case is deferred to 15.09.2015.				

143	Case No.:10/3/80-ALC2/2015	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00010/AM16/	RLA File :05/23/040/00574/AM15/	Lic.No/Date:0510393725 25.03.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 08.05.2015 followed by reminder on 13.07.2015 for comments and decided to send reminder to MSME to expedite comments. Case is deferred to 15.09.2015.			

144	Case No.:19/3/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00019/AM16/	RLA File :05/23/040/00572/AM15/	Lic.No/Date:0510393737 25.03.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 15.09.2015.			

145	Case No.:22/3/80-ALC2/2015	Party Name: CEE DEE VACUUM EQUIPMENT PVT LTD	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00022/AM16/	RLA File :31/82/040/00293/AM15/	Lic.No/Date:3110065352 25.03.2015	Defer Date:15.09.2015
	Decision: The Committee noted that DEIT has raised deficiency in the firm's application and send it directly to the firm on 06.07.2015 to furnish reply. NC decided to send reminder to the firm to expedite reply. Case is deferred to 15.09.2015.			

146	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 08.05.2015 followed by reminder on 13.07.2015 for comments and decided to send reminder to MSME to expedite comments. Case is deferred to 15.09.2015.			

147	Case No.:64/3/80-ALC2/2015	Party Name: MARZOLI TEXTILE MACHINERY MANUFACTURERS PVT.LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00064/AM16/	RLA File :07/24/040/00445/AM15/	Lic.No/Date:0710107916 25.03.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 08.05.2015 followed by reminder on 30.07.2015 for comments and decided to send reminder to MSME to expedite comments. Case is deferred to 15.09.2015.			

148	Case No.:16/3/80-ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00016/AM16/	RLA File :05/23/040/00581/AM15/	Lic.No/Date:0510393746 26.03.2015	Defer Date:15.09.2015
	Decision : The Committee noted that firm's representative Shri Kapil Bajaj, Deputy Manager SCM attended the personal hearing held on 04.08.2015 and were explained about the errors in their information given to DES-I. NC also noted that the firm was asked to provide correct details regarding export/import items for consideration of their case. Case is deferred to 15.09.2015.			

149	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm's reply dated 31.07.2015 has been received and is being sent to DHI for comments. Case is deferred to 15.09.2015.			

150	Case No.:9/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00194/AM16/	RLA File :07/24/040/00467/AM15/	Lic.No/Date:0710107937 26.03.2015	Defer Date:15.09.2015
	Decision: The Committee noted that the firm's application has been sent to MSME for examination and comments on 31.07.2015. Case is deferred to 15.09.2015.			

151	Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:15.09.2015
	Decision: The Committee noted that firm's application has been sent to MSME on 08.05.2015 followed by reminder on 13.07.2015 to expedite. Case is deferred to 15.09.2015.			

152	Case No.:28/3/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80-ALC2/2015 03.08.2015	Status: Approved
	HQ File :01/80/050/00028/AM16/	RLA File :05/23/040/00605/AM15/	Lic.No/Date:0510393821 01.04.2015	
	Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. Nil dated 03.08.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

153	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA	Meet No/Date:9/80-ALC2/2015	Status: Deferred
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		PVT.LTD.	03.08.2015	
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC for examination and comments on 31.07.2015. Case is deferred to 15.09.2015.				

	Case No.:34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
154	HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:15.09.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015 for examination and comments and decided to remind C&PC to expedite comments. Case is deferred to 15.09.2015.				

	Case No.:6/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
155	HQ File :01/80/050/00191/AM16/	RLA File :07/24/040/00061/AM16/	Lic.No/Date:0710108298 01.06.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME for examination and comments on 31.07.2015. Case is deferred to 15.09.2015.				

	Case No.:4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
156	HQ File :01/80/050/00189/AM16/	RLA File :04/24/040/00053/AM16/	Lic.No/Date:0410160639 05.06.2015	Defer Date:15.09.2015
Decision: The Committee noted that earlier the firm's application has been sent to DIPP for examination and comments on 31.07.2015. However, DIPP informed that this case does not pertain to them and therefore, NC decided to transfer this case to MSME for comments. Case is deferred to 15.09.2015.				

	Case No.:5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
157	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date:15.09.2015
Decision: The Committee noted that earlier the firm's application has been sent to DIPP for examination and comments on 31.07.2015. However, DIPP informed that this case does not pertain to them and therefore, NC decided to transfer this case to MSME for comments. Case is deferred to 15.09.2015.				

158	Case No.:1/6/80-ALC2/2015	Party Name :DILIGENT SCM SOLUTIONS PRIVATE	Meet No/Date:9/80- ALC2/2015	Status: Deferred
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	LIMITED	03.08.2015	
HQ File :01/80/050/00106/AM16/	RLA File :09/24/040/00129/AM16/	Lic.No/Date:0910062161 10.06.2015	Defer Date:15.09.2015
Decision : The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA & firm to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 15.09.2015.			

159	Case No.: 2/9/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00187/AM16/	RLA File :05/23/040/00055/AM16/	Lic.No/Date:0510394574 16.06.2015	Defer Date:15.09.2015
Decision : The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA & firm to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 15.09.2015.				

160	Case No.: 3/9/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00188/AM16/	RLA File :31/83/040/00028/AM16/	Lic.No/Date:3110065498 22.06.2015	Defer Date:15.09.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 31.07.2015 for examination and comments. Case is deferred to 15.09.2015.				

161	Case No.: 1/9/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2015 03.08.2015	Status: Deferred
	HQ File :01/80/050/00186/AM16/	RLA File :09/24/040/00153/AM16/	Lic.No/Date:0910062346 20.07.2015	Defer Date:15.09.2015
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA & firm to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 15.09.2015.				

S.No.254

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DES.I	Lic. No. & date
Meeting No.09/16		RLA, No.03/95/039/00001/AM15	0310787646
Date: 03.08.2015		Request for ratification of norms	dt.05.08.2014

Decision: The Committee noted that reminder to the firm has been sent on 31.07.2015 to furnish reply. Case is deferred to 03.08.2015.

S.No.255

Case No. A - 05	M/s. ASSEAL India Pvt. Ltd.,	HQF.No.01/80/162/00322/AM15/DES.I	Lic. No. & date
Meeting No.09/16		RLA, No. 31/82/039/00002/AM15	3110065119

Date: 03.08.2015	Pune	Request for fixation of norms for annual requirement.	dt.02.12.2014
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Decision: The Committee noted that application does not pertain to DHI. DHI has informed that DIPP/MSME be consulted. Accordingly, the Committee decided to send application for this case to both i.e. DIPP and MSME for their examination and comments. Case is deferred to 15.09.2015.

S.No.256

Case No. A/R-70	M/s. Gastek	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.09/16	Engineering (P)	RLA, No.05/24/040/00346/AM07	0510188500
Date: 03.08.2015	Ltd., New Delhi	Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that the firm reply dated 31.07.2015 has been received and is to be examined by DGFT. Case is deferred to 15.09.2015.

S.No.257

Case No. A/R-149	M/s. Pranita	HQF.No.01/80/050/00083/AM14/DES.I	Lic. No. & date
Meeting No.09/16	Engineering	RLA, No.07/24/040/00503/AM13	0710094700
Date: 03.08.2015	Solutions Pvt. Ltd.,	Ratifications of norms	dt.08.04.2013

Decision: The Committee noted that MSME Bangalore has sent valuation report which has been sent to MSME on 03.08.2015 for comments. Case is deferred to 15.09.2015.

S.No.258

Case No. A/R-152	M/s. Pranita	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.09/16	Engineering	RLA, No.07/24/040/00393/AM10	0710070031
Date: 03.08.2015	Solutions Pvt. Ltd.,	Ratifications of norms	dt.15.02.2010

Decision: The Committee noted that MSME Bangalore has sent valuation report which has been sent to MSME on 03.08.2015 for comments. Case is deferred to 15.09.2015

S.No.259

Case No. A/R-41	M/s. Autotech	HQF.No.01/80/050/00068/AM12/DES.I	Lic. No. & date
Meeting No.09/16	Industries (India)	RLA, No.04/24/040/00001/AM12	0410123667
Date: 03.08.2015	Pvt. Ltd., Chennai	Request for fixation of norms	dt.29.04.2011

Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter dated 12.05.2015 sent to them on 14.5.2015 to furnish reply and decided to send reminder to the firm. Case is deferred to 15.09.2015.

S.No.260

Case No. A/R-47	M/s. Pranita	HQF.No.01/80/162/00100/AM15/DES.I	Lic. No. & date
Meeting No.09/16	Engineering	RLA, No.07/24/040/00399/AM12	0710085276
Date: 03.08.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.05.01.2012

Decision: The Committee noted that MSME Bangalore has sent valuation report which has been sent to MSME on 03.08.2015 for comments. Case is deferred to 15.09.2015

S.No.261

Case No. A/R-48	M/s. Pranita	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.09/16	Engineering	RLA, No.07/24/040/00187/AM09	0710059077
Date: 03.08.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that MSME Bangalore has sent valuation report which has been sent to MSME on 03.08.2015 for comments. Case is deferred to 15.09.2015

S.No.262

Case No. A/R-125	M/s. Boysen	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No.09/16	India Ltd., Noida	RLA, No.05/23/040/00186/AM12	05100299447
Date: 03.08.2015		Request for amendment / revision of norms.	dt.11.08.2011

Decision: The Committee noted that firm's request dated 09.06.2015 has been sent to MSME for comments on 14.06.2015 and decided to remind MSME to expedite comments. Case is deferred to 15.09.2015.

S.No.263

Case No. A/R-130	M/s. ISGEC	HQF.No.01/80/050/00576/AM14/DES.I	Lic. No. & date
Meeting No.09/16	Heavy	RLA, No.05/23/040/00476/AM14	0510379678
Date: 03.08.2015	Engineering Ltd., Yamunanagar	Request for increased quantity of import item No. 1 of norms.	dt.18.02.2014

Decision: The committee decided to modify the norms based upon the DIPP ID No. 12/90/2015-TSW/130-A/R dated 04/08/2015 as under:-

1. Quantity of import item at Sl. No. 1 may be increased from 263034 Kgs. to 263280 Kgs.

RA may take further necessary action accordingly.

S.No.264

Case No. A/R-131	M/s. Boom	HQF.No.01/85/050/00097/AM12/DES.I	Lic. No. & date
Meeting No.09/16	Systems Pvt. Ltd.,	RLA, No.05/23/040/00156/AM12	0510297632
Date: 03.08.2015	Faridabad	Request for fixation of norms.	dt.26.07.2011

Decision: The Committee noted that firm's reply dated 20.06.2015 has been sent to DHI on 13.07.2015 for comments. Case is deferred to 15.09.2015.

S.No.265

Case No. A/R-147	M/s. Borg Warner	HQF.No.01/80/050/00111/AM15/DE	Lic. No. & date
	Emissions	S.I	
Meeting No.09/16	Systems Indai	RLA, No.05/23/040/00541/AM124	0510383080

Date: 03.08.2015	Pvt. Ltd., New Delhi	Request for fixation of norms.	dt.28.03.2014
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Decision: The Committee noted that firm's representative Shri Kapil Bajaj, Deputy Manager SCM attended the personal hearing held on 04.08.2015 and were explained about the errors in their information given to DES-I. NC also noted that the firm was asked to provide correct details regarding export/import items for consideration of their case. Case is deferred to 15.09.2015.
Case is deferred to 15.09.2015.

S.No.266

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/DE S.I	Lic. No. & date
Meeting No.09/16		RLA, No.05/24/040/00447/AM14	0510380665
Date: 03.08.2015		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 to JS, C&PC to expedite comments.
Case is deferred to 15.09.2015.

S.No.267

Case No. A/R-155	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00229/AM15/DES.I	Lic. No. & date
Meeting No.09/16		RLA, No.05/24/040/00109/AM15	0510388265
Date: 03.08.2015		Request for revision of norms.	dt.05.06.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 to JS, C&PC to expedite comments.
Case is deferred to 15.09.2015.

S.No.268

Case No. A/R-156	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00262/AM15/DES.I	Lic. No. & date
Meeting No.09/16		RLA, No.31/83/039/00001/M15	3110063414
Date: 03.08.2015		Request for ratification of norms.	dt.09.04.2014

Decision: The Committee noted that firm's reply dated 21.05.2015 has been sent to DHI on 05.06.2015 for comments.
Case is deferred to 15.09.2015.

S.No.269

Case No. A/R-157	M/s. Y-Tec India Ltd., Gurgaon	HQF.No.01/80/050/00239/AM15/DES.I	Lic. No. & date
Meeting No.09/16		RLA, No.05/25/040/00069/AM15	0510388240
Date: 03.08.2015		Request for revision/amendment of norms.	dt.04.06.2014

Decision: The Committee noted that firm's request dated 19.12.2014 has been sent to MSME for comments on 11.02.2015 followed by reminder dated 31.07.2015 to expedite comments.

Case is deferred to 15.09.2015.

S.No.270

Case No. A/R-158	M/s. Y-Tec India Ltd., Gurgaon	HQF.No.01/80/050/00129/AM15/DE S.I	Lic. No. & date
Meeting No.09/16		RLA, No.05/24/040/00481/AM15	0510382360
Date: 03.08.2015		Request for revision/amendment of norms.	dt.21.03.2014

Decision: The Committee noted that firm's request dated 19.12.2014 has been sent to MSME for comments on 11.02.2015 followed by reminder dated 31.07.2015 to expedite comments.
Case is deferred to 15.09.2015.

S.No.271

Case No. A/R-165	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00262/AM14/DE S.I	Lic. No. & date
Meeting No.09/16		RLA, No.05/23/040/00234/AM14	0510364501
Date: 03.08.2015		Request for correction of export product of norms.	dt.04.09.2013

Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter dated 01.05.2015 followed by reminder on 13.07.2015 and decided to send final reminder to the firm to expedite reply.
Case is deferred to 15.09.2015.

S.No.272

Case No. A/R-38	M/s. Technoweb Textile Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.09/16		RLA, No.03/95/040/01060/AM13	0310730202
Date: 03.08.2015		Request for revision of norms	dt.03.04.2013

Decision: The Committee noted that C&PC vide their letter No.46011/40/2014-PC-II dated 22.06.2015 has raised deficiency in the firm's request and sent it directly to the firm to furnish reply. NC decided to issue a reminder to firm expedite reply.
Case is deferred to 15.09.2015.

S.No.273

Case No. A/R-55	M/s. Licra Green Technologies, Bangalore	HQF.No.01/80/050/00412/AM14/DES.I	Lic. No. & date
Meeting No.09/16		RLA, No.07/24/040/00215/AM14	0710099590
Date: 03.08.2015		Request for revision of norms	dt.13.11.2013

Decision: The Committee noted that DHI has raised deficiency in the firm's request vide UO No.3 (10)/14-TSW (B)/264 dated 15.07.2015 and decided to send it to the firm to furnish reply.

Case is deferred to 15.09.2015.

S.No.274

Case No. A/R-57	M/s. Godrej &	HQF.No.01/80/050/00089/AM15/DES.I	Lic. No. & date
Meeting No.09/16	Boyce Mfg. Co.	RLA, No.03/94/040/01044/AM14	0310762309
Date: 03.08.2015	Ltd., Mumbai	Request for change of Net Weight of export item at Sl. No.1,2,3,4,5,6,9 and 10 of norms	dt.18.12.2013

Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's request as under and decided to send it to the firm to furnish reply:-

"Sl.No.4, 5, 11 & 14 of Standard Deficiency Letter (Export Product wise)."

Case is deferred to 15.09.2015.

S.No.275

Case No. A/R-66	M/s. Doosan	HQF.No.01/80/050/00325/AM13/DES.I	Lic. No. & date
Meeting No.09/16	Power Systems	RLA, No.04/24/040/00102/AM13	0410139508
Date: 03.08.2015	India Pvt. Ltd., Chennai	Request for amendment of norms	dt.05.09.2012

Decision: The committee decided to modify the norms based upon the DHI recommendation vide UO No. Nil dated 03.08.2015 (copy of comments being sent to the firm & RA).

RA may take further necessary action accordingly.

S.No.276

Case No. A/R-67	M/s. Autotech	HQF.No.01/80/050/01681/AM09/DES.I	Lic. No. & date
Meeting No.09/16	Industries	RLA, No.04/24/040/00221/AM09	0410101668
Date: 03.08.2015	(India) Pvt. LTd., Chennai	Request for revision of norms	dt.16.01.2009

Decision: The Committee noted that the request of the firm is not specific. Accordingly, NC decided to ask the firm to submit specific request to consider their case.

Case is deferred to 15.09.2015.

S.No.277

Case No. A/R-68	M/s. Autotech	HQF.No.01/80/050/00224/AM11/DES.I	Lic. No. & date
Meeting No.09/16	Industries	RLA, No.04/24/040/00053/AM11	0410114549
Date: 03.08.2015	(India) Pvt. LTd., Chennai	Request for revision of norms	dt.14.06.2010

Decision: The Committee noted that the request of the firm is not specific. Accordingly, NC decided to ask the firm to submit specific request to consider their case.

Case is deferred to 15.09.2015.

S.No.278

Case No. A/R-69	M/s. Autotech	HQF.No.01/80/050/00380/AM12/DES.I	Lic. No. & date
Meeting No.09/16	Industries	RLA, No.04/24/040/00224/AM12	0410130238

Date: 03.08.2015	(India) Pvt. Ltd., Chennai	Request for revision of norms	dt.11.11.2011
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Decision: The Committee noted that the request of the firm is not specific. Accordingly, NC decided to ask the firm to submit specific request to consider their case.

Case is deferred to 15.09.2015.

S.No.279

Case No. A/R-70	M/s. Xytel India	HQF.No.01/80/050/01653/AM09/DES.I	Lic. No. & date
Meeting No.09/16	Pvt. Ltd., Pune	RLA, No.31/24/040/00248/AM09	3110036856
Date: 03.08.2015		Request for fixation of norms	dt.02.01.2009

Decision: The Committee noted that the firm's request dated 03.03.2015 has been sent to DIPP on 27.07.2015 for examination and comments. Case is deferred to 15.09.2015.

S.No.280

Case No. A/R-71	M/s. Spirotech	HQF.No.01/80/050/00265/AM15/DES.I	Lic. No. & date
Meeting No.09/16	Heat Exchanger	RLA, No.05/24/040/00154/AM15	0510389675
Date: 03.08.2015	Pvt. Ltd., New Delhi	Request for revision of norms	dt.14.07.2014

Decision: The Committee noted that the firm's request dated 26.02.2015 has been sent to DIPP on 29.07.2015 for examination and comments. Case is deferred to 15.09.2015.

S.No.281

Case No. C-08	M/s. Toyota	HQF.No.01/80/171/00441/AM14/DES.I	
Meeting No.09/16	Kirloskar Auto	RLA, No.A/2012/08/EOU-TN	
Date: 03.08.2015	Parts, Ramanagara	Request for fixation of wastage norms for 100% EOU.	

Decision: The Committee noted that MSME has requested the firm to provide excel sheet for import/export items directly and decided to remind the firm to furnish reply.

Case is deferred to 15.09.2015.

S.No.282

Case No. A/R-72	M/s. Larsen &	HQF.No.01/80/050/00617/AM08/DES.I	Lic. No. & date
Meeting No.09/16	Toubro Ltd.,	RLA, No.03/95/039/00003/AM08	0310437081
Date: 03.08.2015	Mumbai	Request for amendment / revision of norms	dt.23.07.2007

Decision: The committee decided to modify the norms based upon the DHI recommendation vide UO No. Nil dated 03.08.2015 (copy of comments being sent to the firm & RA).

RA may take further necessary action accordingly

24/8
FARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

DIL

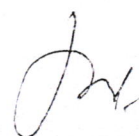
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dt 28-6-15 X
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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom Transport India for ratification of norms of AA no no 0710099232 dt 28-10-13

DES-I, DGFT may kindly refer to the above mentioned AAs of M/s Alstom Transport India. Firm's letter of dated 27-01-15 has been examined. The reply has following discrepancies.

1. The import list consists of 893 items. The firm has said to be submitted calculation for item no 8 to 34. But in addition to above items there are a number of items like item no. 46 to 61 etc. whose units are not in numbers. The firm has not given any calculation or any information for the above items. The firm may be asked to submit calculation for all the items whose units are not in numbers.
2. It appears the firm proposes to import consumable like item no. 1 to 3. The firm may be asked to submit item numbers of all the consumable proposed for import with their total value.
3. The firm proposes to import a number of kits like item no. 784 to 807. The firm may be asked to submit specific use of all the items whose description is with "Kit".
4. Regarding the calculation submitted, it may be mentioned that the firm had applied for 10% wastage for all items. But now the firm has claimed wastage to the tune of 77% for item no 33. The total wastage on plates comes to 26.7. The calculation submitted is also not clear. The calculation is also not clear. For example, for item no 8, the gross weight is stated to be 487.57 kg while actual import is 965 kg when export is for 4 nos of coaches. In view of above, the firm may be asked to submit complete calculation for item no 11,13,19,22,33 & 34 with the above clarifications.



B.C. Nayak
Development Officer
15-07-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(32)/14-TSW(B)

dated

(263)

24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L

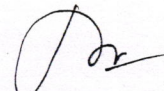
Sl. No. 06
At 22-6-15
At 3-8-15 ✓

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom Transport India for ratification of norms of AA no 0710101246 dt 10-01-14

DES-I, DGFT may kindly refer to the above mentioned AA of M/s Alstom Transport India. The firm has replied vide their letter of dated 24-01-15. The reply is incomplete. The firm has not replied to the point 3 & 4 of our letter of dated 16-04-14. (Copy enclosed) In addition following points need clarification.

1. The weight given in calculation does not match with the total weight. The gross weight for item no 8 is 487.57 kg & for 12 cars it is 5850 kg while the firm has sought 2896.44 kg. This needs clarification.
2. The firm has not filled all columns for item no 786 to 792 etc. in the allocation of inputs. The reason for the same.
3. The firm has only given the statement of wastage. The firm to submit calculation of all items whose unit is not in number supported by Engg drawing.



B.C. Nayak
Development Officer
15-07-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(21)/14-TSW(B) (279) dated

314/DES-I
22/7/15


24/8

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

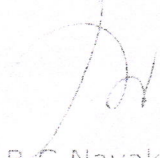
TSW(B) Section

Subject: Application of M/S Alstom Transport India for ratification of norms of AA no 0710101246 dt 10-01-14

DES-1, DGFT may kindly refer to the above mentioned licence of M/s Alstom India. The firm may be asked to submit following information.

1. sl no 9 & 11 of SDL.
2. Copy of PAC.
3. Item no of consumables like grease, adhesives & insulating material and their value.
4. There are a number of items with description "kit" like item no 785 to 808, 828 to 832 etc. specific use of the same with justification of quantity of import.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
16-04-14

FTDO, DES-1, DGFT

Deptt. of HI, UO No 3(32)/13-TSW(B)

dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

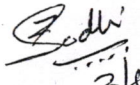
30(110)/2014-ME

Subject: AA no 0210199203 dated 23.01.14 in respect of M/s Hitaishi KK Manufacturing Company pvt ltd

Reply received from firm is placed at PUC. As per the reply, the norms may be fixed as follows:-

- Quantity of export may be amended to 17.353 cbm.
- Import may be allowed for 24.485 cbm inclusive of 41% wastage.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri H. Das; FTDO, DGFT, Udhog Bhawan
O/o the DC(MSME) UO note no 30(110)/14-ME dated 03.08.15

2/ DESI
4/8/15

Self
H. Das
3/8/15

24/8

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Pl-ns-09
dt 22/8/15
dt 3-8/15

Subject: Application of M/S Alstom India for ratification of norms of AA no 03210072580 dt 30-01-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Alstom India. The firm has not replied to any of the points raised by this office vide letter of dated 26-03-15(Copy enclosed.). This Office, therefore, does not support the request.

The above issues with the approval of IA(KKT).

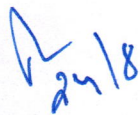

B.C. Nayak
Development Officer
10-07-15

FTDO, DES-I, DGFT

Deptt. of HI, UO No 3(21)/14-TSW(B)

dated

(262)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

281/DES-I
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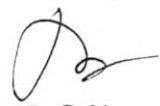
we
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Sl. no 26
J 22615A
43-875

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110064601 dt 24-07-14.

DES-I, DGFT may kindly refer to the above mentioned AAs of M/S Thermax Limited. Firm's representation of dated 10-05-15 along with the amendment sheet no 1 has been examined. I am directed to state that quantity of import may be allowed as per SION C-1647 or as applied for whichever is lower with accountability as recommended earlier.

The above issues with the approval of IA(KKT)



B.C. Nayak
Development Officer
03-07-15

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(51)/14-TSW(B)

dated

252

24/8

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Self
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287/DE52
11/7/15

42
No. 46011/80/2014-PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sl. No. 36
A 3815.

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 23rd July, 2015

OFFICE MEMORANDUM

Sub: Application from M/s. Decon India Plastics Pvt. Ltd. for the import of raw material against the export of Bay Blend -T45 PG Bayer Make for issue of advance licence (Licence No. 3110065010 dated 27.10.2014 - reg

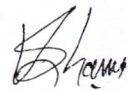
The undersigned is directed to refer to DGFT U.O. No. 01/80/050/00577/AM-15/DES-I/1775 dated 11.02.2015 forwarded an application for issue of advance licence from M/s. Decon India Plastics Pvt. Ltd. for the import of raw material against the export of Bay Blend -T45 PG Bayer Make for issue of advance licence (Licence No. 3110065010 dated 27.10.2014. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kg.	Name of import Item(s)	Qty. in kgs.
Bay Blend -T45 PG Bayer Mak	1 kg.	Bay Blend - T45 PG Bayer Make	1.05 kg/kg content in export product.

Injection Moulded
Grommet Plates
Blau.

Relevant PC + ABS
Blend Sharma.

This has approval of the competent authority.


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Self
HAM
31/7/15

366/DES-I
3/8/15



8TM 01/80/162/114 1 Aug-16

KUVAWALA CORE DRILL EQPT PVT LTD.

MANUFACTURER EXPORTER & IMPORTER

TEL: 91-22-23516141 – 6663 5452
FAX: 91-22-6660 7358
E-MAIL : sales@kuvawalacoredrill.com

524, ARUN CHAMBERS, TARDEO,
MUMBAI (BOMBAY) 400 034, INDIA
website: www.kuvawalacoredrill.com

29th June, 2015

To,
Director General of Foreign Trade
DES-1 Section
Room No. 404, 4th Floor
Udyog Bhavan
New Delhi – 400 020

DES-1

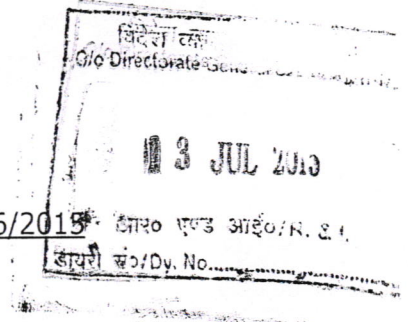
BY SPEED POST

IEC No. 0311061788

Attn: **Mr. Haradhan Das – F.T.D.O.**

Sub: **Ratification of norms in respect of Advance Licence**
No. 0310790786 dtd 05/11/2014

Ref: Your letter No. F No. 01/80/50/00001/AM16/DES-1 dtd 05/06/2015



Dear Sir,

We are in receipt of your office letter dated 05/06/2015 addressed to Addl. D.G.F.T, Mumbai and copy to us (copy enclosed).

We would like to inform you that the above application was on repeat basis and the Addl. D.G.F.T., Mumbai has issued the licence accordingly.

In support of the above facts, we are enclosing herewith a copy of covering letter and copy of ratification for your perusal.

We hope the same you will find in order and do the needful.

Thanking you,

Yours faithfully,
For KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.

Director

Encl: as above

D:\Vijay\kcd\letter

Shri NK
Has
1577/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



KUVAWALA CORE DRILL EQPT.PVT.LTD.

MANUFACTURER EXPORTER & IMPORTER

TEL: 23516141 - 6663 5452
FAX: 91 - 22 - 6660 7358
E-MAIL : vijay@kuvawalacoredrill.com

524, ARUN CHAMBERS, TARDEO
MUMBAI (BOMBAY) 400 034 INDIA.
WEBSITE: www.kuvawalacoredrill.com

Our Ref. File No. [10/0130] 5003

Date : 18/10/2014

The Addl. Directorate General of Foreign Trade
New C.G.O. Building,
Churchgate,
Mumbai - 400 020.

IEC No. : 0311061788

FILE NO : 03/94/040/00700/AM-15 DATE : 20/10/2014 KEY NO : 3667728

Export House No. ZA/0510 Dated : 23/08/2010

Sub : Grant of Advance Authorisation During AM2009/2014 PERIOD
No Norm Fixed ENGINEERING PRODUCTS for exports of DRILLING
MACHINE ACCESSORIES SUCH AS DRILL RODS/CASINGS/CORE BARRELS/
ADAPTORS/COUPLINGS/SUBSTITUTES for FOB Value Rs.73,97,840.00 CIF
Value of Rs.64,32,500.0

Dear Sirs,

With reference to the above, we are submitting herewith our
application for Advance Authorisation along with following documents :

1. Application in Aayaat Niryaat Form in Duplicate.
2. EFT For Rs. *****6,440.00 in favour of Addl. DGFT, Mumbai.
3. Copy of SSI Reg. Certificate.
4. Chartered Accountant's Certificate of past 3 years export performance.
5. Declaration AS PER HANDBOOK.
6. Copy of IEC
7. Copy of RCMC.
8. Manufacturing process and flow chart.
9. Copy of Central Excise Certificate.
10. Production & Consumption data.
11. Copy of Supporting Manufacture.
11. Copy or Ratification letter 03/94/040/01128/AM14 MEETING DATED 08.07.2014
12. Copy of Export House Certificate.

Due to oversight we have mention the supporting mfg but request you to please include the same as Co-licensee (Consent letter enclosed herewith)

D:\Vijay\kcd\letter



Contd...2.
24/10
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



KUVAWALA CORE DRILL EQPT.PVT.LTD.

MANUFACTURER EXPORTER & IMPORTER

TEL: 23516141 - 6663 5452
FAX: 91 - 22 - 6660 7358
E-MAIL : vijay@kuvawalacoredrill.com

524, ARUN CHAMBERS, TARDEO
MUMBAI (BOMBAY) 400 034 INDIA.
WEBSITE: www.kuvawalacoredrill.com

-2-

Previously our company was known as KUVAWALA DRILL EQUIP. now its change to KUVAWALA CORE DRILL EQUIPMENT PVT. LTD (amended copy enclosed).

Kindly issue the Authorisation as per para 4.7.1 of Hand Book. Since it is on repeat basis, do not forward our application to DGFT NEW DELHI.

Kindly consider our application as per above Circular and do not forward the same to ALC for Ratification. Kindly issues the licences on Repeat Basis as per File No. 01/80/050/00179/AM15, Original lying in File No. 03/94/040/01128/AM14 MEETING DATED 08.07.2014

we request your kind honour to issue Advance Authorisation at an early date and oblige.

Thanking you,

Yours faithfully,
For KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.
KUVAWALA CORE DRILL EQPT. PVT. LTD.

Managing Director/Directors



24/8

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00179/AM15/DES-I /13/18

Dated: 27/8/2014

To

M/s. Kuvawala Core Drill Equipment Pvt. Ltd.,
524, Arun Chambers, Tardeo,
Mumbai - 400034
(E-mail :)

Subject: Ratification of Norms in respect of Advance Authorization No.0310776074 dated 27.03.2014
Issued under Para 4.7 of HBP (Vol.I).
Meeting No. 08/15 Date:08.07.2014

Sir,

Please refer to the above license which was issued by the RA, under File No.03/94/040/01128/AM14. I am to communicate that the matter was considered by Norms Committee-I in its above cited meeting. The decision of the committee is as under, which is also available on the website of DGFT.

Case No.:11/8/80-ALC2/2014	Party Name: KUYAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00179/AM15/	RLA File :03/94/040/01128/AM14/	Lic.No/Date:0310776074 27.03.2014	

Decision : The Committee decided to ratify norms of subject AA on repeat basis as ratified in the case of ratification of norms of AA No. 310647125 dated 09.8.2011 as per DHI written communication dated 08.07.2014.

RLA may take necessary action accordingly

2. A copy of this letter is also being forwarded to Additional, DGFT, Mumbai who may be contacted immediately for further necessary action in the matter.
3. In case the firm intends to represent against the said decision of the Norms Committee, the same may be submitted to: Shri Parveen Sharma, DDG, Norms Committee -I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. Ph. 23061562 ext.146 e-mail : parveen.s@nic.in Mobile : 9871178714.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext.265
E-mail: priya.ranjan@nic.in

For KUVAWALA CORE DRILL EQPT. PVT. LTD.

Managing Director/Directors



24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D12

Sl. No. 41
dt 22-6-15

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

TSW(B) Section

Subject: Application of M/S Thermax babcock for ratification
of norms of AA no -3110065036 dt 05-12-14 05/11/14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Thermax babcock. The comments of the above AA has already been sent vide this Office letter of dated 16-03-15.(copy enclosed). The AA no is different as it is mentioned wrongly by DGFT.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
17-07-15

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(87)/15-TSW(B)

277

315/DES-I
22/7/15

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

2011
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Thermax Babcock & Wilcox Energy Solution Pvt Ltd. for ratification of norm of AA No. 31100650 dated 10.11.2014.

Reference above application the firm may be advised to furnish following information:

1. Specific items covered under the Pressure parts & non pressure parts. (Export item & Auxiliaries).
2. Break up item no. 20 & 21 to individual components.
3. Calculation of welding material.

This has the approval of IA (KKT).

91 16.31
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-I, DGFT
DHI UO No 3(43)/2015/TSW(B)/

dated 16.03.2015.

24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIB 2-02 45
dt 22/6/15
3-8-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510392239 dt 02-12-14

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. The firm's reply of dated 02-04-15 has been
examined. It is observed that Annexure B of the reply & the
original Engg drawing is not available. DGFT is requested to
forward the same to examine the request.

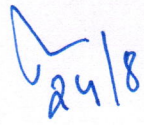
The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
07-07-15

DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(24)/15-TSW(B) dated

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

285/DES-2
11/7/15

55
09/8/15

No.23 (6)/2015-Chem.
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi
14th July, 2015

OFFICE MEMORANDUM

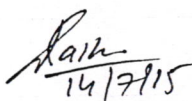
Subject : Ratification of Advance Authorization No. 0510392444 dated 16.12.2014 of M/s Ecocat (India) Pvt. Ltd.

Please refer to O.M. F.No. 01/80/050/580/AM15/DES-I/1784 dated 11/2/2015 on the subject mentioned above.

The application of the firm has been examined in this office and following quantities are recommended for consideration.

Name of Export Item	Quantity	Name of Import Item	Quantity recommended
1. Part No. 820750 Coated substrate ceramic (DIA 118.4x127) 600 PSI with 30 gm/ft ³ (Pd:Rh, 5:1)	5500 Nos.	1. Ceramic substrate (DIA 118.4x127mm) 600 CPSI/ 6 mil	5500 Nos.
2. Part No. 820751 Coated substrate ceramic (DIA 57.15x114.15x120) 600 CPSI with 10 gm/ft ³ (Pd:Rh, 8:2)	8900 Nos.	2. Ceramic substrate (DIA 57.15x114.15x120 mm) 600 CPSI/ 6 mil	8900 Nos.
3. Part No. 820752 Coated substrate ceramic (DIA 57.15x114.15x120) 600 CPSI with 30 gm/ft ³ (Pd:Rh, 27:3)	8900 Nos.	3. Ceramic substrate (DIA 57.15x114.15x120 mm) 600 CPSI/ 6 mil	8900 Nos.
		4. Palladium Powder	14477.72 gm
		5. Rhodium Powder	2456.15 gm

This issue is with the approval of competent authority.


14/7/15
(J.P. Pathak)
Asstt. Director (Chem.)

Shri Hardhan Das ,
Foreign Trade Development Officer,
Ministry of Commerce & Industry,
Directorate General of Foreign Trade,
(DES-I Section)
Udyog Bhavan,
New Delhi

self
H2an
20/7/15


24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

105
03/08/2015

11/2/2015

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

105
10/2/2015
103-815

30(47)/15-ME/206

Subject: AA no. 0710107595 dated 11.02.15 for M/s, Dynamnatic technologies Ltd

We may write DGFT to ask following information from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight, size and specification of each export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size and development drawing of each part number.

This issues with the approval of Director (ME) for taking view by NC.

(Signature)
15/6

(K.S. Sodhi)
AD (ME)

✓ Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(47)/15-ME dated 15.06.15

24/8

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Sharma
H. 7/15
16/6/15

1281 DEST
16/6/15

01/80/162/120 1 Aug 16

भारत सरकार

912

Sl. No. 114

M 22-6-15X

M 3-8-15

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

संख्या

No. 17(18)/2015-IPHW

HQ F. No. 644/AM 15

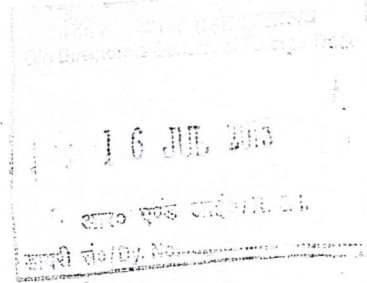
6/80 dt. 22/6/15

दिनांक

9/80 dt. 3/8/15

Date 13.7.2015

M/s. Bharat Heavy Electricals Limited
Electronics Division
Post Box No. 2606
Mysore Road,
Bangalore- 560026



DES-I

Sub:- Application for ratification of norms of Advance Licence No. 0710107651 dated 19.2.2015 for export of "Control and Instrumentation Package."

Please refer to your letter No. MM:FE:942 dated 15.6.2015 received from the O/o the DGFT forwarding the information on the subject mentioned above.

2. In this regard, it is stated that you were requested to provide the information relating to composition of each set of import items, details of export product, items covered in mandatory spares etc. which is still awaited. You are, therefore requested to provide the information at the earliest to enable further processing of the proposal.

Yours faithfully

(Asha Nangia)

Director

Tel.- 24301268

Copy to:

Shri Haradhan Dass

FTDO

O/o. DGFT

Udyog Bhavan

New Delhi

w.r.t. DGFT ID Note No. 01/80/050/644/AM15/DES-1/354
dated 24.06.2015

24/8

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Self
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20/7/15



ELECTRONICS INDIA
Billion Needs Million Clips

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

5/12
Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(81)/15 -ME

Subject: AA no. 0710107705 dated 25.02.15 for M/s, Dynamnatic technologies Ltd

The following information is required from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight, size and specification of each export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Blank size and development drawing of each part number.
- Dimensions of the plates to be provided.

This issues with the approval of Director (ME) for taking view by NC.

K.S. Sodhi
(K.S. Sodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(81)/15-ME dated 03.08.15

Self

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3/8/15

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5/8/15

Parveen Sharma
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Enestee Engineering Ltd for
ratification of norms of AA no 5010002186 dt 05-03-15

DES-I, DGFT may kindly refer to the above mentioned licence of M/S
Enestee Engineering Ltd. The firm has applied for ratification of
norms. The firm may be asked to submit following information.

1. The firm has not submitted Appendix-11(A) of application
given the wastage in raw material. The firm may be asked to
submit the same.
2. Sl. No. 3, 5 & 11 of SDL. The firm should give calculation for
the requirement for each raw material supported by
dimensional engineering drawing with the relevant dimensions
highlighted.

B.C. Nayak
Development Officer
29-05-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(133)/15-TSW(B)

dated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sp. No. 130
dt 03/8/15
22/6/15

Government of India
Ministry of Communications & IT
Department of Telecommunications
(Investment Promotion Section)
Sanchar Bhawan,
20 Ashoka Road, New Delhi - 110001

Subject: Ratification of norms in respect of M/s Birla Furukawa Fibre Optics Pvt. Ltd.,
Goa- Advance Authorization No. 1710006066 dated 12.03.2015

Kindly refer to DGFT's ID note No. 01/80/050/441/AM16/DES-1/182 dated 08.05.2015 on the subject mentioned above requesting for the technical comments of this Department on the application of M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa for ratification of norms in respect of Advance Authorization No. 1710006066 dated 12.03.2015. The applicant has export order of 1,00,000 Km OFC. The applicant has proposed to import the following items:

Sl. No	Details of items to be Imported	Quantity (Kg)
1	PREFORM of SILICA -For Manufacture of Telecommunication Grade Optical Fibre	3000.000
2	UV RESIN I-For Manufacture of Telecommunication Grade Optical Fibre	2000.000
3	UV RESIN II-For Manufacture of Telecommunication Grade Optical Fibre	2800.000

2. The applicant has requested raw material per Fibre Kilometer as under:

Sl. No	Details of items	Quantity requested
1	PREFORM of SILICA (gm/FKm)	30.00 gm/FKm
2	UV RESIN I(gm/FKm)	20.00 gm/FKm
3	UV RESIN II (gm/FKm)	28.00 gm/FKm

3. This department has been allowing 2% wastage for Preform of Silica and 5% on UV Resin and therefore the reworked quantity for the total length of 1,00,000 Km of Optical Fibre Cable to be exported is as under:

Sl. No	Details of items	Quantity reworked	Total Quantity
1	PREFORM of SILICA (gm/FKm)	28.00 gm	2800 Kg
2	UV RESIN I(gm/FKm)	19.10 gm	1910 Kg
3	UV RESIN II (gm/FKm)	26.70m	2670 Kg

4. This department recommends essentiality for input of above items.

5. This department however also wishes to inform that Telecom Equipment Manufacturers Association of India (TEMA), which is an association of domestic manufacturers of telecom products has informed that surplus capacity of preform of Silica is available in the country and DIPP may therefore take a considered decision for granting import authorization for the preform of silica to the manufacturers.

6. This has the approval of Joint Secretary (Admin)

Manish
(Manish Shukla)
ADET (IP)
Tele. 23036401

33/DES-I
24/7/15

Shri Haradhan Das, Foreign Trade Development Officer, DGFT, Udyog Bhawan,
DoT's I.D. No. 15-07/2014-IP dated 21.07.2015

24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Government of India
Ministry of Communications & IT
Department of Telecommunications
(Investment Promotion Section)
Sanchar Bhawan,
20 Ashoka Road, New Delhi - 110001

8120-141
03/08/2015
22/6/2015

Subject: Ratification of norms in respect of M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa- Advance Authorization No. 1710006077 dated 24.03.2015

Kindly refer to DGFT's ID note No. 01/80/050/441/AM15/DES-1/1343 dated 08.05.2015 on the subject mentioned above requesting for the technical comments of this Department on the application of M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa for ratification of norms in respect of Advance Authorization No. 1710006066 dated 12.03.2015. The applicant has export order of 1,00,000 Km OFC. The applicant has proposed to import the following items:

Sl. No	Details of items to be Imported	Quantity (Kg)
1	PREFORM of SILICA -For Manufacture of Telecommunication Grade Optical Fibre	3000.000
2	UV RESIN I-For Manufacture of Telecommunication Grade Optical Fibre	2000.000
3	UV RESIN II-For Manufacture of Telecommunication Grade Optical Fibre	2800.000

2. The applicant has requested raw material per Fibre Kilometer as under:

Sl. No	Details of items	Quantity requested
1	PREFORM of SILICA (gm/FKm)	30.00 gm/FKm
2	UV RESIN I(gm/FKm)	20.00 gm/FKm
3	UV RESIN II (gm/FKm)	28.00 gm/FKm

3. This department has been allowing 2% wastage for Preform of Silica and 5% on UV Resin and therefore the reworked quantity for the total length of 1,00,000 Km of Optical Fibre Cable to be exported is as under:

Sl. No	Details of items	Quantity reworked	Total Quantity
1	PREFORM of SILICA (gm/FKm)	28.00 gm	2800 Kg
2	UV RESIN I(gm/FKm)	19.10 gm	1910 Kg
3	UV RESIN II (gm/FKm)	26.70m	2670 Kg

4. This department recommends essentiality for input of above items.

5. This department however also wishes to inform that Telecom Equipment Manufacturers Association of India (TEMA), which is an association of domestic manufacturers of telecom products has informed that surplus capacity of preform of Silica is available in the country and DIPP may therefore take a considered decision for granting import authorization for the preform of silica to the manufacturers.

6. This has the approval of Joint Secretary (Admin)

(Manish Shukla)
ADET (IP)
Tele. 23036401

Shri Haradhan Das, Foreign Trade Development Officer, DGFT, Udyog Bhawan,
DoT's I.D. No. 15-07/2014-IP dated 21.07.2015

24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

333/DES-I
24.7.15

145
22/06/15

012-01/80/162/124/10-16
भारत सरकार

REMINDER

Sl. No. 145

22-6-15

3-8-15

GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

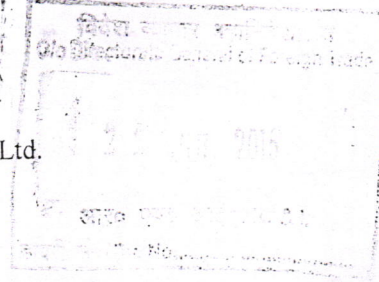
संख्या

No. 17(27)/2015-IPHW

दिनांक

Date 2015

M/s. CEE DEE Vacuum Equipment Pvt. Ltd.
81-B/16, General Block
MIDC Bhosari
Pune/Mah-411026



DES-2

Sub: Application for ratification of norms of Advance Licence No.3110065352 dated 25.3.201 for export of "Module and other Supporting Components for VPD Plant."

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 27.5.2015 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal:-

- Details of export products
- Items covered in one set of each import item separately
- Quantity of import items required for manufacturing one unit of export product
- Wastage claimed, if any, and justification thereof
- Domestic value addition on the import items

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned

Yours faithfully

(Asha Nangia)
Director

3271 DES-2
24/7/15

Self

24/7/15

Copy to:
Shri Haradhan Das
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D.. No. 01/80/050/22/AM11/DES-1/179
dated 18.5.2015

24/8

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



ELECTRONICS INDIA
Billion Pieces Million Chips

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

152
3/8/15

Department of Heavy Industry

NC-I Meeting dated 3/8/2015

S.no	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
152	510393821	Dee Development	EP: prefabricated piping for Coal pulveriser (176.55MT) Item 1 -1.02 Kg/Kg content in EP Item 2&3-Net to net Item 4&5 -1.05Kg/Kg content
275	410139508	Dooson	Agree with the request to change the unit from meter to Kg for relevant tube and pipes.
282	310437081	L&T	Item 494- and 498 -net to net under GN-4,as per description in the third column of the table in the letter Dated 11.7.2015 . Item 496, 497 and 501- within 2% of FOB value(C-1647) or as applied for, whichever is lower.

NC may take a view

(Signature)
(K.K.Tiwari)

Industrial Adviser

NC-I

24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

F. No. 46011/40/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Sk. No. 272

Case No. AR-38

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the June 22, 2015

29-6151
43-815

To

M/s. Technoweb Textile Engineering Pvt. Ltd.,
254 Udyog Bhavan, Sonawala Road,
Goregaon (E),
MUMBAI - 400 063.
TEL FAX : 91-22-2686 0905
E-mail : technoweb@vsnl.com

Subject : Request for revisions of norms from M/s. Technoweb Textile Engineering Pvt. Ltd, Mumbai for the import of raw material against the export of Plastic Injection Moulded Components Pressfit Inserts (Advance Authorisation Nos. 0310730202 dated 03.04.2013 and 0310771124 dated 20.02.2014).

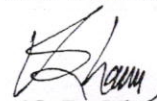
Sir.

I am directed to refer to your Advance Authorization Applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. The products and inputs in both licenses are the same and the inputs are granted net to net basis
2. Technical specifications, size, weight/piece etc. of the "PINS" to be imported and Technical specifications for "Plastic Injection Moulded Components Pressfit Inserts" along with Technical justification and specific reason for wastage of 10% in the Injection Moulding process duly certified by Chartered Engineer (CE).
3. Details of production of each type of "Plastic Injection Moulded Components Pressfit Inserts" and corresponding consumption of 'PINS' in the year 2012-13 to 2014-15 duly certified by CA may be furnished,
4. How the rejected/discarded pins are being utilized. The commercial/sale value of these pins vis-à-vis new pins may also be indicated.
5. Small sample of export product and import products, if feasible.
6. Any other relevant information.

24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Your's faithfully,



(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

✓ **Copy to : Shri Haradhan Dass, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi-110 001 (w.r.t. their U.O No. 01/80/050/006/AM-15/DES-I/12 dated 07.04.2015 and No. 01/80/050/077/AM-15/DES-I/115 dated 06.05.2015)**

DIL

Sl. No. 273
Case No. AIR-55
222-6152
3-815.

Ministry of Heavy Industries & Public Enterprises
(Department of Heavy Industry)
TSW(B) Section

Subject: Application of M/S Licra Green for ratification of norms of AA No. 0710099590 dt 13-11-13

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Licra Green. The calculation submitted by the firm is not clear. For example in the calculation given for frame 350X350, the relevance of number 13 in the calculation is not clear. The firm may be asked to submit calculation of each raw material supported by engg drawing to examine the request.

The above issues with the approval of IA(KKT).

B.C. Nayak
Development Officer
15-07-15

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(10)/14-TSW(B)

dated

264

24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No. 275
3/8/15

Department of Heavy Industry

NC-I Meeting dated 3/8/2015

S.no	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
152	510393821	Dee Development	EP: prefabricated piping for Coal pulveriser (176.55MT) Item 1 -1.02 Kg/Kg content in EP Item 2&3-Net to net Item 4&5 -1.05Kg/Kg content
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NC may take a view


(K.K.Tiwari)
Industrial Adviser

NC-I

6/24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No. 282
3/8/15

Department of Heavy Industry

NC-I Meeting dated 3/8/2015

S.no	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
152	510393821	Dee Development	EP: prefabricated piping for Coal pulveriser (176.55MT) Item 1 -1.02 Kg/Kg content in EP Item 2&3-Net to net Item 4&5 -1.05Kg/Kg content
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NC may take a view

(Signature)
(K.K.Tiwari)

Industrial Adviser

NC-I

24/8
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

